

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 19/MP/2019

Subject : Petition seeking claiming relief under Change in Law on account of imposition of Safeguard Duty on the import of solar cells and modules.

Petitioner : ACME Jaipur Solar Power Private Limited

Respondents : MP Power Management Co. Ltd. (MPPMCL) and Others

Date of Hearing : 7.2.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Sujit Ghosh, Advocate, ACME
Ms. Mannat Waraich, Advocate, ACME

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed for seeking relief on account of Change in Law due to imposition of Safeguard Duty on the import of solar cells and modules. Learned counsel further submitted that the Petitioner entered into two separate PPAs dated 17.4.2017 with MP Power Management Co. Ltd. (MPPMCL) and Delhi Metro Rail Corporation (DMRC) for development of 250 MW Rewa Solar Power Project in the State of Madhya Pradesh for sale of solar power. Learned counsel requested to issue notice to the Respondents.

2. After hearing the learned counsel for the Petitioner, the Commission admitted the Petition and directed to issue notice to the Respondents.

3. The Commission directed the Petitioner to serve copy of the Petition on the Respondents immediately. The Respondents were directed to file their replies by 28.2.2019 with an advance to the Petitioner who may file its rejoinder, if any, by 19.3.2019. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

4. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**